

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION No. 614 OF 2018**

IN THE MATTER OF:

Lubna Sarwath Applicant

Versus

Govt of Telangana Respondent

REPORT ON BEHALF OF TELANGANA STATE POLLUTION CONTROL BOARD

RUNNING INDEX

Sl. No.	Particulars	Page Nos.
1.	Report dated 22.03.2021 of Telangana State Pollution Control Board (TSPCB)	1 – 3
2.	Annexure – I – TSPCB letters dated 21.07.2020 & 25.02.2021 addressed to Municipal Administration and Urban Development Department, Government of Telangana.	4 – 8
3.	Annexure – II – Analysis report dated 18.03.2021.	9
4.	Annexure – III – TSPCB directions dated 17.03.2021.	10 – 13

Place: Hyderabad

Date: 22-03-2021.

REPORT DATED 22-03-2021 OF THE TELANGANA STATE POLLUTION CONTROL BOARD IN ORIGINAL APPLICATION OF 614 OF 2018 FILED BY DR.LUBNA SARWATH, SOUL ON BUM-RUKN-UD-DOWLA LAKE AT RAJENDRANAGAR, HYDERABAD

The Hon'ble NGT has taken Suo Motu of the mails sent by the SOUL represented by Dr.Lubna Sarwath, an NGO organization on "Bum-Rukn-Ud-Dowla", Rajendranagar, RR Dist and numbered the case as Original Application No.614 of 2018.

The Hon'ble NGT vide Order dated 15.07.2020 directed as follows: -

".....

3. Accordingly, the Secretary, Urban Development Department has filed a further report on 26.08.2019 mentioning the action plan and further follow-up action. The action is proposed to be completed by September 2020. Learned Counsel for the State PCB states that on account of pandemic the time taken may have to be longer".

The TSPCB vide letters dated 21.07.2020 and 25.02.2021 (**Annexure-I**) requested the MA&UD Dept., Govt of Telangana to submit the report on status of implementation of the Action Plan submitted by the Department before the Hon'ble NGT.

It is to submit that the Board Officials have inspected the Bum-Rukn-Ud-Dowla Lake on 08.03.2021 and observed the following: -

- a) The Greater Hyderabad Municipal Corporation (GHMC) authorities have removed the municipal solid waste, which were earlier dumped along the Bum-Rukn-Ud-Dowla Lake.
- b) The GHMC authorities have removed construction and demolition waste which were dumped along the Bum-Rukn-Ud-Dowla Lake earlier.

- c) Some of the sewage streams which were earlier joining the lake were stopped. However, two (2) sewage streams are still joining to the lake.
- d) The analysis of the Lake samples collected in the year 2018 indicated the lake water quality was below 'E' class. However, the present analysis of the sample, of the Lake water collected by the Board Official on 18.03.2021 indicates that the Lake water quality improved to 'E' class from below 'E' class. The copy of the Analysis report is enclosed as **Annexure-II**.

CPCB Water Quality Criteria					
Parameters	A	B	C	D	E
pH	6.5 – 8.5	6.5 – 8.5	6.0 – 9.0	6.5 – 8.5	6.0-8.5
Electrical Conductivity	-	-	-	-	Max 2250
Dissolved Oxygen	6 or >6	5 or >5	4 or >4	4 or >4	-
BOD 3 at 27°C	2 or <2	3 or <3	3 or <3	-	-
Free Ammonia	-	-	-	1.2 or <1.2	-
SAR	-	-	-	-	Max 26
Boron	-	-	-	-	Max 2
Total Coliform	50 or <50	500 or <500	5000 or <5000	-	-

CPCB Water Quality Criteria:

A – Drinking Water Source without conventional treatment but after disinfection

B – Outdoor bathing (organised)

C – Drinking water source after conventional treatment and disinfection

D – Propagation of Wild life and Fisheries

E – Irrigation, Industrial Cooling, Controlled Waste Disposal

Below E: Not meeting A, B, C, D, E Criteria.

The Board has directed the General Manager (E), Operation & Maintenance Division – XVI, Hyderabad Metropolitan Water Supply & Sewerage Board (HMWS&SB), Rajendranagar Circle, Hyderabad; Deputy Commissioner, GHMC, Rajendranagar Circle, Hyderabad and the Superintendent Engineer, Hyderabad Lakes & Water Bodies Management Circle (HL&WBM), Irrigation & Command Area Development Department (I&CADD) on 17.03.2021 **(Annexure-III)** to submit progress report on the implementation of the Action Plan submitted by the MA&UD Dept., before the Hon'ble NGT.

The Board will be regularly monitoring the quality of the Lake.

Sd/-
MEMBER SECRETARY

Place: Hyderabad.

Date: 22-03-2021

// T.C.F.B.O //



**SENIOR ENVIRONMENTAL ENGINEER
LEGAL, TSPCB, HEAD OFFICE, HYD.**



(4)

ANNEXURE-I

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500018
Phone: 040 – 23887500

Lr. No. 19/NGT-New Delhi/TSPCB/Legal/2018- 198

Date: 21-07-2020

// HON'BLE NGT, NEW DELHI – MOST IMPORTANT //

To

**The Pri. Secretary to Govt.,
MA&UD Dept.,
Govt of Telangana,
Hyderabad.**

Sir,

Sub: TSPCB -- Legal -- Hon'ble NGT, New Delhi – Original Application No. 614 of 2018 filed by Lubna Sarwath, SOUL Vs Govt of Telangana – Order dated 15.07.2020 -- Reg.

- Ref:**
1. Hon'ble NGT Order dated 10.09.2018.
 2. Report dated 28.11.2018 filed by TSPCB before Tribunal through e-filing.
 3. Hon'ble NGT Order dated 21.12.2018.
 4. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-840, dated 05.01.2019
 5. Meeting convened by the Chairman, TSPCB & Chief Advisor, Govt of Telangana on 08.01.2019.
 6. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-872, dated 11.01.2019, communicating the minutes of the meeting held on 08.01.2019.
 7. Lr.No.SE/HL&WBMC/557, dated 22.03.2019 received from SE, HL&WBM Circle, Secunderabad.
 8. Report dated 30.03.2019 filed by TSPCB before Tribunal through e-filing.
 9. Standing Counsel, TSPCB at New Delhi mail dated 25.04.2019.
 10. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-112, dated 04.05.2019 addressed to GHMC.
 11. Lr.No.SE/HL&WBMC/TS/AEE-2/CC/811, dated 09.05.2019 received from SE, HL&WBM Circle, Hyderabad.
 12. Standing Counsel, TSPCB at New Delhi mail dated 13.05.2019.
 13. TSPCB DO Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-171, dated 16.05.2019
 14. Hon'ble NGT Order dated 21.05.2019.
 15. Standing Counsel, TSPCB at New Delhi letter dated 21.05.2019.
 16. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-198, dated 23.05.2019.
 17. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-399, dated 20.06.2019.
 18. Lr.No.Director (Rev&UFW)/HMWSSB/OA No.614/2018/2019-20/48, dated 24.06.2019 received from Director (Revenue & UFW), HMWS&SB Dept.
 19. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-452, dated 05.07.2019.
 20. Lr.No.SE/HL&WBMC/TS/AEE-2/CC/1257, dated 26.07.2019 received from SE, HL&WBM Circle, Hyderabad.
 21. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-563, dated 16.08.2019.
 22. Lr.No.SE/HL&WBMC/TS/AEE-2/Bum-ruk-n-ud-dowla/2019/1383, dated 22.08.2019 received from SE, HL&WBM Circle, Hyderabad.
 23. Report dated 26.08.2019 filed by MA&UD Dept, Govt of Telangana before Hon'ble NGT, New Delhi.

Kind attention is invited to the subject and references cited.

It is to submit that the Hon'ble NGT has taken Suo Motu Original Application No. 614 of 2018 based on the mail sent by Lubna Sarwath on Bum-Rukn-ud-Dowla Lake, Rajendranagar, RR District.

Contd...2

Page 2

As per the Orders of the Hon'ble NGT dated 10.09.2018 and 21.12.2018, the Board has filed two Action Taken Reports on 28.11.2018 and 30.03.2019 respectively. Further, the MA&UD Dept., has filed report dated 26.08.2019, along with Action Plan.

The case has been under adjudication before the Hon'ble Tribunal.

It is to further submit that the above case came up for hearing before the Hon'ble NGT, New Delhi on 15.07.2020. The Hon'ble NGT, New Delhi vide Order dated 15.07.2020 ordered as follows:-

"

ORDER

1. Restoration of Bum-Rukn-ud-Dowla a historic heritage water body of around 104 acres, opposite National Police Academy, Shivrampally, Hyderabad, is the question for consideration. On receiving a complaint that water body was being destroyed by dumping of waste and sewage and encroachment, vide order dated 10.09.2018, this Tribunal directed the Urban Development Department of the State of Telangana and the State PCB to look into the matter.

2. The matter was considered thereafter on 21.05.2019 in the light of report dated 29.10.2018 filed by the Urban Development Department of the State. The observations of the Tribunal are:-

"2. Accordingly, report dated 29.10.2018 was furnished which did not show any action. The Tribunal vide order dated 21.12.2018 issued further directions for appropriate action, making it clear that Secretary Urban Development and State PCB will be accountable.

3. Report has been furnished vide e-mail dated 03.04.2019 by the State PCB which does not show adequate steps taken for checking the sewage. It is stated that encroachment has been removed and demarcation of the boundary of the lake has been done. There is a proposal to protect the lake with a fencing. The Greater Hyderabad Municipal Corporation is planning treatment and remediation in consultation with NEERI.

4. In view of the above, let further steps be taken that a report be now furnished by Secretary Urban Development Department, Telangana within two months by e-mail at ngt.filing@gmail.com."

3. Accordingly, the Secretary, Urban Development Department has filed a further report on 26.08.2019 mentioning the action plan and further follow up action. The action is proposed to be completed by September, 2020. Learned counsel for the State PCB states that on account of pandemic the time taken may have to be longer.

Let the status as on 31.12.2020 be filed before the next date by email at judicial-ngt@gov.in preferably in the form of searchable PDF / OCR Support PDF and not in the form of Image PDF.

List for further consideration on 10.02.2021".

In view of the above, it is requested to kindly instruct the concerned to file a Report before the Hon'ble NGT with the status of implementation of Action Plan, as on 31.12.2020, on or before 01.02.2021.

The case is posted for hearing on 10.02.2021.

Yours faithfully,
Sd/-
MEMBER SECRETARY

Encl: As above.

Copy submitted to the Prl. Secretary to Govt., EFS&T Dept., Govt of Telangana, Hyderabad for kind information.

Copy to:

1. The Commissioner, GHMC, Hyderabad for information and necessary action.
2. The Metropolitan Commissioner, HMDA, Hyderabad for information and necessary action.
3. The Managing Director, HMWS&SB, Khairtabad, Hyderabad for information and necessary action.
4. The District Collector, RR District for information and necessary action.
5. The Addl. Commissioner (Lakes), GHMC, Hyderabad for information and necessary action.
6. The Superintending Engineer, HL&WBM Circle, 1st Floor, Buddha Bhavan, M.G.Road, Secunderabad – 500 003 for information and necessary action.
7. The Chief Engineer (Minor Irrigation), I&CAD Dept., Govt of Telangana for information and necessary action.
8. The JCES (FAC), Board Laboratory, Hyderabad for information and necessary action.
9. The JCEE, ZO, Hyderabad for information and necessary action.
10. The EE, RO, RR-I for information and necessary action.

// T.C.F.B.O //

K. S. S. S.
SENIOR ENVIRONMENTAL ENGINEER
LEGAL, TSPCB, HEAD OFFICE, HYD.



7

etc

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500018
Phone: 040 – 23887500

Lr. No. 19/NGT-New Delhi/TSPCB/Legal/2018- 803

Date: 25-02-2021

// HON'BLE NGT, NEW DELHI – MOST IMPORTANT //

To

**The Pri. Secretary to Govt.,
MA&UD Dept.,
Govt of Telangana,
Hyderabad.**

Sir,

Sub: TSPCB -- Legal -- Hon'ble NGT, New Delhi – Original Application No. 614 of 2018 filed by Lubna Sarwath, SOUL Vs Govt of Telangana – Order dated 15.07.2020 -- Reg.

- Ref:
1. Hon'ble NGT Order dated 10.09.2018.
 2. Report dated 28.11.2018 filed by TSPCB before Tribunal through e-filing.
 3. Hon'ble NGT Order dated 21.12.2018.
 4. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-840, dated 05.01.2019
 5. Meeting convened by the Chairman, TSPCB & Chief Advisor, Govt of Telangana on 08.01.2019.
 6. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-872, dated 11.01.2019, communicating the minutes of the meeting held on 08.01.2019.
 7. Lr.No.SE/HL&WBMC/557, dated 22.03.2019 received from SE, HL&WBM Circle, Secunderabad.
 8. Report dated 30.03.2019 filed by TSPCB before Tribunal through e-filing.
 9. Standing Counsel, TSPCB at New Delhi mail dated 25.04.2019.
 10. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-112, dated 04.05.2019 addressed to GHMC.
 11. Lr.No.SE/HL&WBMC/TS/AEE-2/CC/811, dated 09.05.2019 received from SE, HL&WBM Circle, Hyderabad.
 12. Standing Counsel, TSPCB at New Delhi mail dated 13.05.2019.
 13. TSPCB DO Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-171, dated 16.05.2019
 14. Hon'ble NGT Order dated 21.05.2019.
 15. Standing Counsel, TSPCB at New Delhi letter dated 21.05.2019.
 16. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-198, dated 23.05.2019.
 17. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-399, dated 20.06.2019.
 18. Lr.No.Director (Rev&UFW)/HMWSSB/OA No.614/2018/2019-20/48, dated 24.06.2019 received from Director (Revenue & UFW), HMWS&SB Dept.
 19. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-452, dated 05.07.2019.
 20. Lr.No.SE/HL&WBMC/TS/AEE-2/CC/1257, dated 26.07.2019 received from SE, HL&WBM Circle, Hyderabad.
 21. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-563, dated 16.08.2019.
 22. Lr.No.SE/HL&WBMC/TS/AEE-2/Bum-ruk-n-ud-dowla/2019/1383, dated 22.08.2019 received from SE, HL&WBM Circle, Hyderabad.
 23. Report dated 26.08.2019 filed by MA&UD Dept, Govt of Telangana before Hon'ble NGT, New Delhi.
 24. TSPCB Lr.No.19/NGT-New Delhi/TSPCB/Legal/2018-198, dated 21.07.2020.
 25. Standing Counsel, TSPCB, New Delhi mail dated 10.02.2021.
 26. Consultant Judicial reminder mail dated 08.02.2021 (received on 12.02.2021).

Kind attention is invited to the subject and references cited.

Contd...2

DESPATCH NO: 803
DATE: 02 MAR 2021

Page 2

It is to submit that the Hon'ble NGT has taken Suo Motu Original Application No. 614 of 2018 based on the mail sent by Lubna Sarwath on Bum-Rukn-ud-Dowla Lake, Rajendranagar, RR District.

As per the Orders of the Hon'ble NGT dated 10.09.2018 and 21.12.2018, the Board has filed two Action Taken Reports on 28.11.2018 and 30.03.2019 respectively. Further, the MA&UD Dept., has filed report dated 26.08.2019, along with Action Plan.

It is to further submit that the above case came up for hearing before the Hon'ble NGT, New Delhi on 15.07.2020 and the Hon'ble NGT, New Delhi Order was communicated vide reference 24th cited. The copy of the same is enclosed for kind information.

It is to submit that the Consultant Judicial, New Delhi vide mail dated 08.02.2021 (received on 12.02.2021) directed the concerned authorities to file compliance report.

The Standing Counsel of the Board at New Delhi informed that the case is posted for hearing on 23.03.2021 and a fresh status report may have to be filed by the State Government before the Hon'ble Tribunal by the next date of hearing.

In view of the above, it is requested to kindly instruct the concerned **to file a Report before the Hon'ble NGT with the status of implementation of Action Plan on or before 20.03.2021**, as non-submission of report may be viewed seriously by the Hon'ble NGT.

The case is posted for hearing on 23.03.2021.

Yours faithfully,
Sd/-
MEMBER SECRETARY

Encl: As above.

Copy submitted to the Prl. Secretary to Govt., ES&T Dept., Govt of Telangana, Hyderabad for kind information.

Copy to:

1. The Commissioner, GHMC, Hyderabad for information and necessary action.
2. The Metropolitan Commissioner, HMDA, Hyderabad for information and necessary action.
3. The Managing Director, HMWS&SB, Khairtabad, Hyderabad for information and necessary action.
4. The District Collector, RR District for information and necessary action.
5. The Addl. Commissioner (Lakes), GHMC, Hyderabad for information and necessary action.
6. The Superintending Engineer, HL&WBM Circle, 1st Floor, Buddha Bhavan, M.G.Road, Secunderabad – 500 003 for information and necessary action.
7. The Chief Engineer (Minor Irrigation), I&CAD Dept., Govt of Telangana for information and necessary action.
8. The JCES (FAC), Board Laboratory, Hyderabad for information and necessary action.
9. The JCEE, ZO, Hyderabad for information and necessary action.
10. The EE, RO, RR-I for information and necessary action. He is directed to submit latest status report along with photographs so as to update the same to the Standing Counsel of the Board at New Delhi.

// T.C.F.B.O //



**SENIOR ENVIRONMENTAL ENGINEER
LEGAL, TSPCB, HEAD OFFICE, HYD.**

o/c



TELANGANA STATE POLLUTION CONTROL BOARD
 Paryavaran Bhavan, A-3, Industrial Estate, Sanathnagar, Hyderabad – 500 018
 Ph: 040-23887500

CENTRAL LABORATORY

Analysis Report

Reg. No. SR/05/TSPCB/HO/R00/LAB/2021/3117
 Collected on: 08/03/2021
 Test method: Standard Methods of APHA, 23rd Edition
 Issue date: 15/03/2021

Collected by: RO, RR - I
 Received on: 08/03/2021
 Quantity of the sample: 1 Ltr. sample each
 Page No: 1 of 1

Sample code : Sample details / collection point

3117 - Water sample collected from Bum – Rukn – ud – Dowla Lake. Shivarampally.

Parameters	Unit	Results
		3117
pH	-	7.53
Electrical conductivity	µS/cm	1788
Dissolved oxygen	mg/L	3.1
Chemical Oxygen Demand	mg/L	128
BOD 3 at 27°C	mg/L	27
Total Suspended Solids	mg/L	13
Total Dissolved Solids	mg/L	1154
Nitrates	mg/L	6.0
Boron	mg/L	BDL
Free Ammonia	mg/L	0.061
Total coliform	MPN/100ml	350
Fecal coliform	MPN/100ml	33
CPCB water quality criteria class		E

Note: Results related to sample as received
 BDL: Below Detectable Limit

Parameters	CPCB Water Quality Criteria				
	A	B	C	D	E
pH	6.5 – 8.5	6.5 – 8.5	6.0 – 9.0	6.5 – 8.5	6.0 – 8.5
Electrical conductivity	-	-	-	-	Max 2250
Dissolved oxygen	6 or >6	5 or >5	4 or >4	4 or >4	-
BOD 3 at 27°C	2 or <2	3 or <3	3 or <3	-	-
Free Ammonia	-	-	-	1.2 or <1.2	-
SAR	-	-	-	-	Max 26
Boron	-	-	-	-	Max 2
Total coliform	50 or < 50	500 or < 500	5000 or < 5000	-	-

CPCB Water Quality Criteria:
 A-Drinking Water Source without conventional treatment but after disinfection
 B-Outdoor bathing (Organised)
 C-Drinking water source after conventional treatment and disinfection
 D-Propagation of Wild life and Fisheries
 E-Irrigation, Industrial Cooling, Controlled Waste disposal
 Below E : Not meeting A, B, C, D, E criteria

(Dr. M. S. Satyanarayana Rap)
 Joint Chief Environmental Scientist(FAC)



(10)
olc

ANNEXURE-10

TELANGANA STATE POLLUTION CONTROL BOARD

REGIONAL OFFICE - I, RANGAREDDY DISTRICT

#6-3-1219, 3rd Floor, Block C, Ward No.91, Near Country Club,
Kundanbagh, Umanagar, Begumpet, Hyderabad - 500 016

Lr. No. RR.I-3/TSPCB/RO.I-RRD/2021-2023

Date:17.03.2021

Sub: Hon'ble NGT, New Delhi - Original Application No. 614 of 2018 filed by SOUL Vs Government of Telangana regarding restoration and conservation of Bum-Rukn-Ud - Dowla Lake - Progress report on the Action Plan submitted by MA&UD Dept., before the Hon'ble NGT, New Delhi - Directed - Reg.

Ref:

1. Complaint filed by 'SOUL' an NGO organization for restoration and conservation of Bum-Rukn-Ud-Dowla Lake in O.A. No. 614 of 2018 in Hon'ble NGT.
2. MA & UD Department Lr. No. 12932/Plg.I (1)/2018-2 dated 10.12.2018.
3. Hon'ble NGT, New Delhi order dated 21.12.2018.
4. Meeting held by the Chairman, TSPCB & Chief Advisor, Govt. of Telangana on 08.01.2019.
5. Joint inspection conducted on 09.01.2019.
6. T.O. Notice No.RR-.I-3/TSPCB/RO.I-RRD/2019-2668, dated 24.01.2019
7. GHMC Reply letter dated 22.02.2019
8. Hon'ble NGT Order dated 15.07.2020
9. Inspection of the Board Officials on 08.03.2021

* * *

1. The Hon'ble NGT, New Delhi has taken the e-mail complaint made by 'SOUL' an NGO organization as Suo Motu and registered the complaint as Original Application No. 614 of 2018. The complaint is related to carrying out of plotting, laying of roads, taking up of construction activities, discharge of waste water, dumping of solid waste etc., in water spread area of Bum-Rukn-Ud-Dowla Lake. Also requested for restoration and conservation of the Lake.
2. The Hon'ble NGT, New Delhi in its order dated 10.09.2018 directed Urban Development Department of the State & State Pollution Control Board to look into the matter and submit a report to the Tribunal.
3. The Pollution Control Board officials inspected the Lake on 16.10.2018 and observed that a septic tank of Raghavendra Colony is existing near the Lake on Southern side & the same is not in use and the sewage from the colony is directly joining the Lake. It was also observed that plotting of land towards Western & South- Western sides of the Lake and a boundary wall towards Western & part of Southern side are existing. Construction debris was also dumped along the Lake towards Southern side. Further, on the Northern side of the Lake after the bund, a big open well is located, which is referred by the Applicant as "Nehr-e-Hussain Bowli". Some of the garbage / domestic waste was also observed dumped in and around the open well.
4. The analysis of the sample of the Lake water collected indicates the Lake water quality is below 'E' class.

5. The above case came up for hearing ⁽¹⁾ on 21.12.2018 and the Hon'ble NGT directed the following: -
- i. The SPCB has jurisdiction and authority to take action against the Municipal Body concerned as well as the inhabitants collectively or individually, apart from prosecution.
 - ii. The SPCB may initiate prosecution and assess the damages and recover the same from the concerned polluters.
 - iii. Preparation of Action Plan in co-ordination with MA&UD Dept., within two months and restoration of the water quality of the Lake (Bum-Rukn-Ud-Dowla) within next six months.
 - iv. MA&UD Dept., to provide necessary budget.
 - v. Execution of Action Plan be overseen by TSPCB and MA&UD Dept.
 - vi. Furnishing of Interim Report to the Tribunal before 31.03.2019.
6. A meeting was held by the Chairman, TSPCB & Chief Advisor to Govt. of Telangana on 08.01.2019 for restoration and conservation of Bum-Rukn-Ud-Dowla Lake. During the meeting, it was decided that the GHMC and HMWS & SB have to take up the following:
- Preparation of Action Plan by MA&UD Dept., in coordination with all the concerned Departments by 20.02.2019 for completion of restoration of the water quality of the Lake within six months i.e., by 20.06.2019.
 - Identification of illegal discharges from the individual households.
 - Diversion of untreated sewage entering into the Lake and to ensure only the storm water inflow to maintain hydraulic balance of the Lake.
 - Action against illegal constructions in the FTL / Buffer zone of the Lake.
 - GHMC to assess the damages and to recover from the inhabitants of the area for illegal discharges and unauthorized constructions causing Environment damage.
 - Clearing of domestic waste and debris in and around the Lake.
 - Fencing of the Lake area and protecting from encroachments.
 - Constitution of Lake Protection Team and providing cameras at various points to protect the Lake from encroachment, garbage dumping and pollution.
 - The open well located near the Lake shall also be fenced and protected from encroachments and dumping of waste.
7. A joint inspection with the officials of GHMC and the Board was conducted on 09.01.2019 to verify the sewage discharge from the individual houses joining the lake.

8. The GHMC Rajendranagar Circle vide mail dated 17.01.2019 has communicated the list of houses in Raghavendra Colony, Kings colony, Owaisi Hills, Ekta Colony and Shastripuram located in the area.
9. The Section 24 (1) of the Water (Prevention and Control of Pollution) Act, 1974 states as follows: -
- (a) no person shall knowingly cause or permit any poisonous, noxious or polluting matter determined in accordance with such standards as may be laid down by the State Board to enter (whether directly or indirectly) into any [stream or well or sewer or on land]; or
- (b) no person shall knowingly cause or permit to enter into any stream any other matter which may tend, either directly or in combination with similar matters, to impede the proper flow of the water of the stream in a manner leading or likely to lead to a substantial aggravation of pollution due to other causes or of its consequences.
10. The Board issued Show Cause Notices to the residents as to why action shall not be initiated under Section 49 of the Water (Prevention and Control of Pollution) Act, 1974.
11. The MA&UD Department filed report dated 26.08.2019 before the Hon'ble NGT, New Delhi:
- i. NEERI (National Environmental Engineering Research Institute) will start the enhanced natural attenuation system for sewerage cleaning by their patented technology immediately.
 - ii. Greater Hyderabad Municipal Corporation shall levy the Sewerage fee / Cess of Rs.10,000/- on the local residents who are letting sewerage into the lake.
 - iii. Superintending Engineer, Hyderabad Lakes and Water Bodies Maintains (HL&WBM) Circle, Hyderabad shall take up fencing work immediately for protection of the lake.
 - iv. Director, Enforcement and Vigilance, Greater Hyderabad Municipal Corporation shall engage lake guards and install CC Camera around the lake for keeping vigilant on encroachments and dumping and digging trench along the FTL in the un-authorized layout on the western side of the lake.
 - v. Greater Hyderabad Municipal Corporation shall levy the Sewerage fee / Cess of Rs.1,00,000/- for new construction permissions.
 - vi. Greater Hyderabad Municipal Corporation shall give Civil / Constructional support to NEERI during monsoon season.
 - vii. The amount so collected from (2) and (5) above shall exclusively be used for the purpose of measures aimed at cleaning the lake.

12. The SEE, I & CADD Department, Hyderabad Lakes & Water Bodies Management Circle vide letter dated 22.03.2019 ha submitted an action plan to the Member Secretary, TSPCB on the following points / problems:
- Shrinkage of boundaries of lake
 - Sewage water flows into lake
 - Lake Water Quality
 - Protection of Historic lake
13. The T.S.Pollution Control Board vide Lr.No.19/NGT/New Delhi / TSPCB/Legal /2018-803, dated 25.02.2021 has requested the Principal Secretary to Govt., of Telangana, MA&UD Department, Hyderabad to instruct the concerned to file a report before the Hon'ble NGT with the status of implementation of action plan on or before 20.03.2021, as non-submission of report may be viewed seriously by the Hon'ble NGT.
14. The Board Officials inspected the Bum Rukn Ud Dowla Lake on 08.03.2021 and observed that there is no much improvement in the action plans submitted by MA&UD Department.
15. In view of the above, you are directed to furnish the progress report on the action plan submitted by the MA&UD Dept., before the Hon'ble NGT, New Delhi vide report dated 26.08.2019 and SEE, I & CADD Department immediately.


Environmental Engineer
Regional Office, Rangareddy.
 ENVIRONMENTAL ENGINEER
 T.S. Pollution Control Board
 Regional Office - I, R.R. District.

To

- The Dy. Commissioner,
Greater Hyderabad Municipal Corporation,
Rajendranagar Circle,
Hyderabad**
- The Superintendent Engineer, I & CADD
Hyderabad Lakes & Water Bodies Management Circle,
1st Floor, Budha Bhavan, M.G.Road,
Secunderabad - 500 003.**
- The General Manager (E),
Operation and Maintenance Division - XVI,
HMWS&SB, Rajendranagar Circle,
Hyderabad**

Copy submitted to:

- The JCEE, TSPCB, ZO-Hyderabad for kind information & necessary action.
- The JCEE, Unit - I, TSPCB, Board office for kind information.
- The SEE, Unit - II, TSPCB, Legal Section, Board Office for kind information and necessary action.